

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:

AT HYDERABAD

O.A.No.1022 OF 1996.

DATE OF ORDER:25-9-1998.

Betwenn:

A.Varaprasad.

.. Applicant

a n d

1. The Senior Superintendent of
Post Offices, Hyderabad Division,
Hyderabad.2. Asst.Superintendent of Post Offices,
Hyderabad North Sub-Division,
Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.D.Kulkarni

COUNSEL FOR THE RESPONDENTS: Mr.K.Ramulu

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR(JUDL)

: ORDER :

ORAL ORDER(AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(B)

Heard Mr.S.Ramakrishna Rao for Mr.K.D.Kulkarni
for the Applicant and none for the Respondents.

2. The applicant was originally appointed as Night Watchman with effect from 15-7-1985 at Industrial Post Office, Sanathnagar. He was absorbed as EDSV in J.N.T.U. Post Office with effect from 7-3-1991. While he was working as Contingent Speed Postman, he was appointed as a provisional EDSV by Order in Memo.No.PF/EDSV/JNTU/50/91-92, dated:29-4-1991 issued by the Assistant Superintendent of Post Offices, Hyderabad North Sub-Division (Annexure.IV). He was transferred and re-designated as EDMC/Packer in JNTU Sub-Office with effect from 12-6-91,

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..... M - M - M/MY/Entt/010/01-02 dated:11-6-1996 (Annexure.V). The applicant continued in that post intended to be put off with effect from 26-7-1995. Thereafter, by the impugned Order in Memo.No.ASP(N)/PF/A.Varaprasad/EDMC/JNTU/96, dated:7/13-3-1996, his services were terminated under Rule.6 of the P & T E.D.D.As(C & S) Rules,1964.

3. The applicant has filed this OA challenging the said impugned Order dated:7/13-3-1996 as illegal and arbitrary and for a consequential direction to the Respondent No.2 to reinstate him as EDMC, JNTU from the date of termination of his services i.e., from 26-7-1995 with all consequential benefits.

4. A reply has been filed by the respondents explaining the circumstances under which the applicant was put off from duty from 26-7-1995. However, his appointment was provisional.

5. The applicant has not preferred appeal to the appropriate Appellate Authority against the Order dated:7/13-3-1996. Hence, the applicant may, if so advised, submit an appeal to the appropriate Appellate Authority against the impugned Order of termination within 15 days from the date of receipt of a copy of this Order.

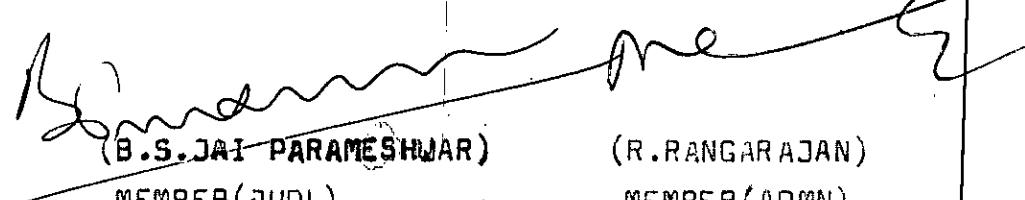
If such an appeal is received then the Appellate Authority shall consider the same on merits without going into the question of limitation.

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In case, the applicant desires an opportunity
of hearing, the same shall be given ^{to him} by the Appellate
Authority.

6. With the above directions, the OA is disposed
of. No order as to costs.


(B.S. JAI PARAMESHWAR)

MEMBER (AUDL)

25.9.98


(R. RANGARAJAN)

MEMBER (ADMN)

Dated: this the 25th day of September, 1998

Dictated to steno in the Open Court

DSN


25.9.98
D. K. D.

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Copy to:

1. The Senior Superintendent of Post Offices,
Hyderabad Division, Hyderabad.
2. Asst. Superintendent of Post Offices,
Hyderabad North Sub Division, Hyderabad.
3. One copy to Mr. S. D. Kulkarni, Advocate, CAT, Hyderabad.
4. One copy to Mr. K. Ramulu, Addl. CGSC, AT, Hyderabad.
5. One copy to HBSJP, M(J), CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

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II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:
M(J)

DATED: 25/10/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1022/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

6 OCT 1998

हैदराबाद न्यायालय
HYDERABAD BENCH